

Central Administrative Tribunal, Lucknow Bench, Lucknow

O.A. No.175/2011

This the 2nd day of May, 2011

Hon'ble Shri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

Smt. Bhumica Chaudhary aged about 31 years wife of Sri Kuldeep Singh resident of 610/181 C, Keshav Nagar, Sitapur Road, Post Nirala Nagar, Lucknow presently working as Enquiry cum Reservation Clerk in the North Eastern Railway, Reservation Office at Badshahnagar, Lucknow.

Applicant

By Advocate: Sri Shree Kumar

Versus

1. Union of India through its Secretary, Ministry of Railways, Govt. of India, New Delhi-110001.
2. The Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow Division Office of Divisional Railway Manager, Ashok Marg, Lucknow.
3. The Divisional Commercial Manager, North Eastern Railway, Lucknow Division, Office of the Divisional Railway Manager, Ashok Marg, Lucknow.
4. Chief Reservation Supervisor, North Eastern Railway, Reservation Office at Badshahnagar, Lucknow.

Respondents

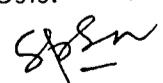
By Advocate: Sri S. Verma

ORDER (Dictated in open court)

By Hon'ble Sri S.P. Singh Member (A)

Applicant's counsel prays for a relief to the extent that her application for child adoption leave may be favourably reconsidered by the Department in view of the fact that she is in the process of adoption. It has further been stated that although the process of adoption has been initiated but it is likely to take some time as she has approached the court of District Judge for issuing necessary orders.

2. In view of the facts and circumstances stated above, keeping the interest of child, we direct the respondent No. 2 to 4 to consider sympathetically her application for grant of leave due till she becomes entitled to get child adoption leave.
3. With these directions, O.A. is disposed of. No order as to costs.


(S.P.Singh)
Member (A)
HLS/-


(Justice Alok Kumar Singh)
Member (J)